GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

RAJYA SABHA UNSTARRED QUESTION No - 1938

ANSWERED ON - 06/08/2025

Regularisation of contract teachers in Kasturba Girls High Schools

1938 Shri Ryaga Krishnaiah:

Will the Minister of *Education* be pleased to state:

- (a) whether Government has any proposal to regularise the contract teachers in Kasturba Girls High Schools;
- (b) if so, the details thereof;
- (c) the details of the total contract teachers, district-wise; and
- (d) if there are no proposals for regularisation, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY)

(a) to (d): Kasturba Gandhi Balika Vidyalayas (KGBVs), residential schools from class VI to XII for girls belonging to Socio-Economically Disadvantaged Groups (SEDGs) such as SC, ST, OBC, are a part of centrally sponsored scheme of Samagra Shiksha. Education is in the Concurrent List of the Constitution and KGBVs are under the administrative control of respective State Governments and UT administrations. The matters related to operationalization and functioning of KGBVs including the creation of posts/vacancies, recruitment, service conditions and deployment of teachers, come under the purview of concerned State/UT Governments. The recruitment of teachers is a continuous process done by State/UT Governments. The Central Government, through Samagra Shiksha, provides assistance to the States and UTs for deployment of teachers in KGBVs to maintain appropriate Pupil Teacher Ratio as per the prescribed norms for various levels of schooling. Recruitment or regularization of contract teachers falls in the jurisdiction of respective State/UT Governments.